



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH, KOLKATA

OA. 350/00865/2017

PARTICULARS OF THE APPLICANTS:

- (i) Smt. Tara Devi Wife Of late Ram Gagan Ram, aged about 52 years, residing at 1/1 Rifle Range Road, Kolkata 700 017
- (ii) Shri Dilip Kumar Ram, son of late Ram Gahan Ram, aged about 31 years, residing at 1/1 Rifle Range Road, Kolkata 700 017

..... APPLICANTS

VERSUS -

- i) The Union of India, through the Secretary, Ministry of Urban Development, Central Public Works Department, Government of India, New Delhi.
- ii) The Executive Engineer (E.I) Central Public Works Department Calcutta Central Electricity Divn. No. 1, 234/4, A.J.C. Bose Road, Nozam Place, Kolkata 700 020.

..... RESPONDENTS

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

No. O.A. 350/00865/2017

Date of order: 14.8.2019

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

(Tara Devi & another v. CPWD)

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Ms. D. Nag, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

Though this matter pertains to Division Bench but as Division Bench is not available today, the matter is taken up by this Single Bench for disposal, with the consent of the parties.

2. Heard Ld. Counsel for both sides.

3. It is the second journey of the applicant before this Tribunal. Earlier the applicant had preferred O.A. No. 1027 of 2010, which was disposed of on 31.5.2010 with the following order:-

“..... Aggrieved by non-consideration of the representation filed by applicant No. 2 they have filed this O.A. seeking the following reliefs:-

“8.a. An order do issue directing the respondents to grant an appointment on compassionate ground in favour of the applicant No. 2.

2. Heard Ld. Counsel for both parties.

3. When the matter came up for hearing today, Ld. Counsel for the respondents has submitted that he has to take instruction. We find that no reply has been filed.

4. Considering the entire issue we are of the view that justice will be met if a direction is given to Respondent No. 2 or any other competent authority to consider and dispose of the said representation dated 18.8.2009 (Annexure A/2) made by the applicant within a time frame of six months from the date of issue of this order. For that purpose the applicant is directed to forward a copy of the O.A., representation, annexures along with this order to the said authority forthwith. O.A. is disposed of. No costs.”

4. Pursuant thereto, on 30.10.2015 (Annexure A-4) the applicant was directed to furnish an affidavit from his sisters i.e. Smt. Alakhi Devi, W/o. Mukhatiyar Ram & Smt. Manju Devi, Monoj Kumar Ram. On

8/

13.7.2015, the case filed by the applicant was returned asking her to satisfy the following:-

1. Calculation of parameter in 100 points is not correct.
2. Application form filled up by the applicant is correct as well as signature of the competent authority in Part-B remain blank.
3. Affidavit regarding no objection from the daughters of deceased Govt. employee is required to be submitted.
4. Please confirm, whether the deceased Govt. employee was granted Selection Grade Pay or not."
5. Ld. Counsel for the applicant would claim that the applicant provided all the necessary particulars to the respondents, yet her claim has not been decided by the authorities till date.
6. Ld. Counsel for the respondents would submit that her claim is still under consideration and an order would be passed shortly. We note that the reply filed by the respondents discloses the fact that her case was considered by the screening committee on 11.5.2017 but the applicant could not be granted employment assistance having secured only 57 against several higher scores. However, the respondents have assured by way of the reply that her case would be taken up for consideration by the Regional Compassionate Appointment Board whenever it meets next.
7. In view of such assurance, the O.A. is disposed of with a direction upon the authorities to place the matter before the next Board to consider compassionate appointment of the wards of CPWD employees. The decision of the Board shall be communicated to the applicant forthwith.
8. The O.A. is, accordingly, disposed of. No costs.

(Bidisha Banerjee)
Judicial Member

SP